

31.12.2001

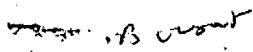
C.P. No. 64/2001.

Shri Suresh Kumar for the Applicant. Shri V. D. Vadhavkar for Shri M. I. Sethna, Learned Counsel for Respondents.

Learned Counsel for the Applicant states that the order stands fully complied with and, therefore, Applicant does not press this C.P.

After hearing Learned Counsel for the parties, we are satisfied that no action against Contemnor-Respondents is required in this matter. Therefore, we discharge the notice dated 13.08.2001. The C.P. is dismissed as not pressed and the notice is dropped.


(B. N. BARADUR)
MEMBER (A).


(BIRENDRA DIKSHIT)
VICE - CHAIRMAN.

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dt. 31/12/01

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